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Title : Papers laid on the Table by members/Ministers.

## PAPERS LAID ON THE TABLE

### 12.01 hours

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table –

- (1) A copy of the Merchant Shipping (Cancellation or Suspension of Certificate of Competency) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 403 (E) in Gazette of India dated the 16<sup>th</sup> June, 2005 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(Placed in Library, See No. LT 2737/2005)

- (2) A statement (Hindi and English versions) (i) correcting the reply given on the 27th July, 2005 to Unstarred Question No.611 by Shri Parsuram Majhi regarding Amount Collected by Major Ports and (ii) giving reason for delay in correcting the reply.

(Placed in Library, See No. LT 2738/2005)

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): I beg to lay on the Table –

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Council of Medical Research and National Institute of Homoeopathy for the year 2003-2004 and Indian Medicines Pharmaceutical Corporation Limited for the years 2003-2004 and 2004-2005 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 2739/2005)

- (2) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, (earlier known as National Illness Assistance Fund), New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2740/2005)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2003-2004.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 2741/2005)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2004, under sub-section (3) of section 14 of the Central Vigilance Commission Act, 2003

(Placed in Library, See No. LT 2742/2005)

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): On behalf of Shrimati Panabaka Lakshmi, I

beg to lay on the Table –

- (1) A copy of the Notification No. G.S.R. 510 (E) (Hindi and English versions) published in Gazette of India dated the 28th July, 2005 prohibiting the manufacture, sale and distribution of the drug mentioned therein, issued under section 26-A of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 2743/2005)

- (2) A copy of the Prevention of Food Adulteration (Third Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 339 (E) in Gazette of India dated the 27th May, 2005 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, together with a Corrigendum thereto published in Notification No. G.S.R. 423 (E) in Gazette of India dated the 24th June, 2005.

(Placed in Library, See No. LT 2744/2005)

- (3) A copy each of the following Notifications (Hindi and English versions) issued under section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-

- (i) The Prohibition on sale of Cigarettes and Other Tobacco Products around Educational Institutions Rules, 2004 published in Notification No. G.S.R. 561 (E) in Gazette of India dated the 1st September, 2004.
- (ii) The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Rules, 2005 published in Notification No. G.S.R. 345 (E) in Gazette of India dated the 31st May, 2005, together with a Corrigendum thereto published in Notification No. G.S.R. 496(E) in Gazette of India dated the 22nd July, 2005.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

(Placed in Library, See No. LT 2745/2005)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2002-2003

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 2746/2005)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2003-2004.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 2747/2005)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2002-2003
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (Placed in Library, See No. LT 2748/2005)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry Communications and Information Technology, for the year 2005-2006.

(Placed in Library, See No. LT 2749/2005)

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): On behalf of Shri K.H. Muniappa, I beg to lay on the Table –

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
- (i) S.O. 642(E) published in Gazette of India dated the 5th May, 2005 making certain amendments in the Notification No. S.O. 556 (E) dated the 7th June, 2000.
- (ii) S.O. 637(E) published in Gazette of India dated the 5th May, 2005 regarding acquisition of land for public purpose of building of bypass of Sangamner on National Highway No. 50 in Ahamednagar District in the State of Maharashtra.
- (iii) S.O. 294 (E) published in Gazette of India dated the 4th March, 2005 regarding acquisition of land for building (four - laning), maintenance, management and operation of National Highway No. 7 (Madurai - Kanniyakumari section) in Tirunelveli District in the State of Tamil Nadu.
- (iv) S.O. 338(E) published in Gazette of India dated the 18th March, 2005 regarding acquisition of land for public purpose of building of National Highway No. 76 in Baran District in the State of Rajasthan.
- (v) S.O. 339(E) and S.O. 340 (E) published in Gazette of India dated the 18th March, 2005 regarding acquisition of land for public purpose of building (four-laning) of National Highway No. 76 on different stretches in Kota District in the State of Rajasthan.
- (vi) S.O. 580 (E) published in Gazette of India dated the 27th April, 2005 regarding acquisition of land for building (four - laning) of National Highway No. 2 (Raniganj - Panagarh section) in Burdwan District in the State of West Bengal.
- (vii) S.O. 596 (E) published in Gazette of India dated the 29th April, 2005 regarding acquisition of land for building (four - laning) of National Highway No. 8 (Surat-Manor Tollway Project) in Valsad District in the State of Gujarat.
- (viii) S.O. 610 (E) published in Gazette of India dated the 4th May, 2005 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. 45 (Tindivanam – Villupuram – Trichy section) in the State of Tamil Nadu.
- (ix) S.O. 611(E) published in Gazette of India dated the 4th May, 2005 making certain amendments in the Notification No. S.O. 95 (E) dated the 25th January, 2005.
- (x) S.O. 612 (E) published in Gazette of India dated the 4th May, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Chennai – Ranipet section) in Vellore District in the State of Tamil Nadu.
- (xi) S.O. 613(E) published in Gazette of India dated the 4th May, 2005 making certain amendments in the Notification No. S.O. 1301 (E) dated the 25th November, 2004.
- (xii) S.O. 641 (E) published in Gazette of India dated the 5th May, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 in Tiruvallur District in the State of Tamil Nadul.

- (xiii) S.O. 656(E) published in Gazette of India dated the 10th May, 2005 making certain amendments in the Notification No. S.O. 141 (E) dated the 4th March, 1999.
- (xiv) S.O. 657(E) published in Gazette of India dated the 10th May, 2005 regarding acquisition of land for building (four - laning) of National Highway No. 4 (Chennai – Ranipet section) in the State of Tamil Nadu.
- (xv) S.O. 1010(E) published in Gazette of India dated the 14th July, 2005 regarding acquisition of land for public purpose of building (four - laning) of National Highway No. 76 in Udaipur District in the State of Rajasthan.
- (xvi) S.O. 1011 (E) published in Gazette of India dated the 14th July, 2005 regarding rate of fee to be recovered from the users of different stretches of National Highway No. 4 and 4B in the State of Maharashtra.
- (xvii) S.O. 1016 (E) published in Gazette of India dated the 15th July, 2005 regarding rate of fee to be recovered from the users four-laned National Highway No. 5 in the State of Andhra Pradesh.
- (xviii) S.O. 1019 (E) published in Gazette of India dated the 18th July, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 in East Godavari District in the State of Andhra Pradesh.
- (xix) S.O. 1020 (E) published in Gazette of India dated the 18th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 5 in West Godavari District in the State of Andhra Pradesh.
- (xx) S.O. 1021 (E) published in Gazette of India dated the 18th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 5 (Vijayawada-Visakhapatnam section ) in East Godavari District in the State of Andhra Pradesh.
- (xxi) S.O. 403 (E) published in Gazette of India dated the 24th March, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border) in Barabanki District in the State of Uttar Pradesh.
- (xxii) S.O. 404 (E) published in Gazette of India dated the 24th March, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border) in Lucknow District in the State of Uttar Pradesh.
- (xxiii) S.O. 553 (E) published in Gazette of India dated the 15th April, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border section) in Lucknow District in the State of Uttar Pradesh.
- (xxiv) S.O. 609 (E) published in Gazette of India dated the 3rd May, 2005 regarding acquisition of land for building (widening) of National Highway No. 7 (Nagpur-Hyderabad section) in Medak District in the State of Andhra Pradesh.
- (xxv) S.O. 646 (E) published in Gazette of India dated the 6th May, 2005 regarding levy of fee to be recovered from the users of four-laned stretches on National Highway Nos. 7 and 46 (Krishnagiri to Ambur) in the State of Tamil Nadu.
- (xxvi) S.O. 647 (E) published in Gazette of India dated the 6th May, 2005 notifying levy and collection of fees from the users of National Highway No. 4 in the State of Maharashtra.
- (xxvii) S.O. 648 (E) published in Gazette of India dated the 6th May, 2005 regarding levy of fee to be recovered from the users of four laned stretches on the National Highway No. 7 (Hosur-Krishnagiri section) in the State of Tamil Nadu.
- (xxviii) S.O. 523 (E) published in Gazette of India dated the 7th April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 5 (Gundugolanu to Bommuru) in the State of Andhra Pradesh.
- (xxix) S.O. 697 (E) published in Gazette of India dated the 24th May, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 4 (Chennai-Ranipet section) in Tiruvallur District in the State of Tamil Nadu.
- (xxx) S.O. 748 (E) published in Gazette of India dated the 1st June, 2005 making certain amendments in the Notification No. S.O. 1012 (E) dated the 2nd September, 2003.
- (xxxi) S.O. 749 (E) published in Gazette of India dated the 1st June, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-UP/Bihar Border section) in the State of Uttar Pradesh.
- (xxxii) S.O. 750 (E) published in Gazette of India dated the 1st June, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-UP/Bihar Border) in Barabanki District in the State of Uttar Pradesh.
- (xxxiii) S.O. 752 (E) published in Gazette of India dated the 1st June, 2005 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. 31 in Uttar Dinajpur District in the State of West Bengal.
- (xxxiv) S.O. 815 (E) published in Gazette of India dated the 13th June, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Belgaum to Maharashtra Border) in Belgaum District in the State of Karnataka.
- (xxxv) S.O. 851 (E) published in Gazette of India dated the 17th June, 2005 making certain amendments in the Notification No. S.O. 1121 (E) dated the 29th September, 2003.
- (xxxvi) S.O. 852 (E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 25 in the State of Madhya Pradesh.

- (xxxvii) S.O. 853 (E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for building (four-laning) of National Highway Nos. 25 and 76 in the State of Madhya Pradesh.
- (xxxviii) S.O. 857 (E) published in Gazette of India dated the 17th June, 2005 making certain amendments in the Notification No. S.O. 368 (E) dated the 26th April, 2001.
- (xxxix) S.O. 946 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border) in Faizabad District in the State of Uttar Pradesh.
- (xl) S.O. 947 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border section) in Deoria District in the State of Uttar Pradesh.
- (xli) S.O. 948 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for Construction of Gorakhpur bypass on National Highway No. 28 in Gorakhpur District in the State of Uttar Pradesh.
- (xlii) S.O. 949 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow to Uttar Pradesh/Bihar Border) in Basti District in the State of Uttar Pradesh.
- (xliii) S.O. 951 (E) published in Gazette of India dated the 5th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 7 (Nagpur-Hyderabad section) in Wardha District in the State of Maharashtra.
- (xliv) S.O. 976 (E) published in Gazette of India dated the 11th July, 2005 regarding acquisition of land for building (widening) of National Highway No. 5, including construction of bypass (Visakhapatnam-Bhubaneswar section) in Khurda District in the State of Orissa.
- (xlv) S.O. 983 (E) published in Gazette of India dated the 12th July, 2005 regarding acquisition of land for building (four laning) of National Highway No. 45 in Kancheepuram District in the State of Tamil Nadu.
- (xlvi) S.O. 984 (E) published in Gazette of India dated the 12th July, 2005 regarding acquisition of land for building (four laning) of National Highway No. 46 (Krishnagiri - Ranipet section) in Vellore District in the State of Tamil Nadu.
- (xlvii) S.O. 985 (E) published in Gazette of India dated the 12th July, 2005 regarding acquisition of land for building (four laning) of National Highway No. 4 (Chennai - Ranipet section) in Tiruvallur District in the State of Tamil Nadu.
- (xlviii) S.O. 698 (E) published in Gazette of India dated the 24th May, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 45 (Tambaram - Tindivanam section) in Kancheepuram District in the State of Tamil Nadu.
- (xlix) S.O. 699 (E) published in Gazette of India dated the 24th May, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 45 (Chengalpattu - Tindivanam section) in Kancheepuram District in the State of Tamil Nadu.
- (l) S.O. 700 (E) published in Gazette of India dated the 24th May, 2005 making certain amendments in the Notification No. S.O. 78 (E) dated the 17th January, 2005.
- (li) S.O. 706 (E) published in Gazette of India dated the 25th May, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 25 in Datia District in the State of Madhya Pradesh.
- (lii) S.O. 735 (E) published in Gazette of India dated the 30th May, 2005 regarding acquisition of land for the public purpose of building, maintenance, management and operation of National Highway No. 5 (Chennai-Vijayawada section) in Nellore District in the State of Andhra Pradesh.
- (liii) S.O. 742 (E) published in Gazette of India dated the 31st May, 2005 making certain amendments in the Notification No. S.O. 1097 (E) dated the 24th September, 2003.
- (liv) S.O. 743 (E) published in Gazette of India dated the 31st May, 2005 regarding acquisition of land for the public purpose of building (four laning) maintenance, management and operation of National Highway No. 1-A (Jalandhar-Pathankot section) in the State of Himachal Pradesh.
- (lv) S.O. 751 (E) published in Gazette of India dated the 1st June, 2005 making certain amendments in the Notification No. S.O. 1206 (E) dated the 16th October, 2003.
- (lvi) S.O. 892 (E) published in Gazette of India dated the 28th June, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 14 and 76, in Sirohi District in the State of Rajasthan.
- (lvii) S.O. 893 (E) published in Gazette of India dated the 28th June, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 76, in Udaipur District in the State of Rajasthan.
- (lviii) S.O. 894 (E) and S.O. 895 (E) published in Gazette of India dated the 28th June, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in different stretches in Udaipur District in the State of Rajasthan.
- (lix) S.O. 898 (E) published in Gazette of India dated the 29th June, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli section), in the State of Tamil Nadu.

- (lx) S.O. 899 (E) published in Gazette of India dated the 29th June, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Mansar-Nagpur section) in Nagpur District in the State of Maharashtra.
- (lxi) S.O. 1096 (E) published in Gazette of India dated the 4th August, 2005 entrusting National Highways to all State Governments superseding all Notifications issued earlier.
- (lxii) S.O. 1059 (E) published in Gazette of India dated the 27th July, 2005 authorizing the Sub-Divisional Officer, Sangamner, Division Sangamner, District Ahmednagar, Maharashtra to acquire land for construction of Minor Bridges on National Highway No. 50 in the State of Maharashtra.
- (lxiii) S.O. 1060 (E) published in Gazette of India dated the 27th July, 2005 authorizing M/s VHCPL-ADCC Pingalai Infrastructure Private Limited or its legal representative to collect and retain the fee on mechanical vehicles, at the rates specified therein, from the users of bridge across Pingalia river (Nagpur Edlabad road section) on National Highway No. 6.
- (lxiv) S.O. 858 (E) published in Gazette of India dated the 17th June, 2005 making certain amendments in the Notification No. S.O. 539 (E) dated the 2nd July, 1999.
- (lxv) S.O. 859 (E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for building (four laning) of National Highway No. 4 (Chennai-Ranipet section) in Tiruvallur District in the State of Tamil Nadu.
- (lxvi) S.O. 860 (E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in Krishnagiri District in the State of Tamil Nadu.
- (lxvii) S.O. 872 (E) published in Gazette of India dated the 22nd June, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in Chittorgarh District in the State of Rajasthan.
- (lxviii) S.O. 874 (E) published in Gazette of India dated the 22nd June, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 76 in Bundi District in the State of Rajasthan.
- (lix) S.O. 875 (E) published in Gazette of India dated the 22nd June, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in Bundi District in the State of Rajasthan.
- (lxx) S.O. 891 (E) published in Gazette of India dated the 28th June, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai section) in Tiruchirappalli District in the State of Tamil Nadu.
- (lxxi) S.O. 988 (E) published in Gazette of India dated the 12th July, 2005 regarding acquisition of land for building and widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in East Godavari District in the State of Andhra Pradesh
- (lxxii) S.O. 986 (E) published in Gazette of India dated the 13th July, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in Vellore District in the State of Tamil Nadu.
- (lxxiii) S.O. 992 (E) published in Gazette of India dated the 13th July, 2005 making certain amendments in the Notification No. S.O. 1118 (E) dated the 14th October, 2004.
- (lxxiv) S.O. 995 (E) published in Gazette of India dated the 13th July, 2005 making certain amendments in the Notification No. S.O. 1119 (E) dated the 14th October, 2004.
- (lxxv) S.O. 998 (E) published in Gazette of India dated the 13th July, 2005 making certain amendments in the Notification No. S.O. 1116 (E) dated the 14th October, 2004.
- (lxxvi) S.O. 1008 (E) published in Gazette of India dated the 4th July, 2005 regarding acquisition of land for building (four-laning) of National Highway Nos. 14 and 76 in Sirohi District in the State of Rajasthan.
- (lxxvii) S.O. 1009 (E) published in Gazette of India dated the 4th July, 2005 regarding acquisition of land for building (four laning) of National Highway No. 76 in Udaipur District in the State of Rajasthan.
- (lxxviii) S.O. 965 (E) published in Gazette of India dated the 8th July, 2005 making certain amendments in the Notification No. S.O. 382 (E) dated the 3rd May, 2001.
- (2) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. ( i to xiv and xxi to xxviii) of (1) above.

(Placed in Library, See No. LT 2750/2005)

(3) A copy each of the Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:-

(i) S.O. 854 (E) published in Gazette of India dated the 17th June, 2005 entrusting the stretch mentioned therein of National Highway



No. 2 (Panagarh to Kolkata) in the State of West Bengal to the National Highways Authority of India

- (ii) S.O. 1097 (E) published in Gazette of India dated the 4th August, 2005 entrusting various stretches of National Highway Nos. 1A, 3, 4, 6, 11, 34 and 58 to the National Highway Authority of India.

(Placed in Library, See No. LT 2751/2005)

- (4) A copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 349 (E) in Gazette of India dated the 1st June, 2005 under sub-section (4) of section 212 of the Central Motor Vehicles Act, 1988, together with an Explanatory Memorandum.

(Placed in Library, See No. LT 2752/2005)

प्रकाशक, केंद्र, वेस्ट बंगाल, कोलकाता (अनुसूचित क्षेत्र) : ... प्रकाशक, वेस्ट बंगाल, कोलकाता प्रकाशक, वेस्ट बंगाल  
प्रकाशक प्रकाशक है। :-

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table a copy of the statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first quarter of the financial year 2005-2006 (Hindi and English versions) under sub-section (1) of section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No.LT 2760/2005)